

[TO BE PUBLISHED IN THE GAZETTE OF INDIA,
EXTRAORDINARY,
PART-II, SECTION 3, SUB-SECTION (ii)]
GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 50/2019- Customs (N.T.)

New Delhi, the 12th July, 2019

21 Ashadha, Saka, 1941

S.O. (E). – In exercise of the powers conferred by clause (c) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect taxes and Customs hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance, Department of Revenue, No. 63/1994-Customs (N.T), dated the 21st November, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 830 (E), dated the 21st November, 1994, namely: -

In the said notification, in the Table, against serial number 6 relating to the land frontier of Nepal, against item (19) in column (3) relating to Raxaul, in column (4), after the entry (b), the following entry shall be inserted, namely: -

(1)	(2)	(3)	(4)
			“(c) The pipeline of M/s Indian Oil Corporation Limited connecting Barauni, Patna, Motihari, Nonea in India to Amlekhgunj in Nepal”.

(F.No.552/10/2019-LC)

(Gunjan Kumar Verma)

Under Secretary to Government of India

Note: The principal notification was published in the Gazette of India, Extraordinary *vide* number S.O. 830(E), dated the 21st November, 1994 and was last amended *vide* notification No. 22/2019-Customs (N.T.), dated the 15th March, 2019, published in the Gazette of India, Extraordinary Part-II, Section 3, Sub-section (ii) *vide* number S.O.1386 (E), dated the 15th March, 2019.